

**The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):**

(a) One Woollen Hosiery-cum-Raw material Depot has been set up during 1957-58 at Ludhiana.

(b) Nil.

(c) Does not arise.

(d) and (e). The administration of Wholesale Depots has been decentralised and has been entrusted to the Subsidiary Corporations. Figures regarding the expenditure incurred on the Depots and income accrued from them will be furnished as soon as the accounts for 1957-58 are finalised.

### Village Housing Projects

**2200. Shri Hem Raj:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of the village housing projects allotted to the different States, State-wise for 1957-58; and

(b) the manner for their selection?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) A statement giving the required information is laid on the Table of the Lok Sabha. [See Appendix VII, annexure No. 14.]

(b) The selection of villages will be done by the State Governments in accordance with the criteria laid down in para. 6 of the Village Housing Projects Scheme, copies of which are available in the Parliament Library.

### PAPERS LAID ON THE TABLE

#### AMENDMENTS TO COFFEE RULES

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table under sub-section (3) of Section 48 of the Coffee Act, 1942, a copy of Notification No. G.S.R. 184, dated the 29th March, 1958, making certain amendments to the Coffee Rules, 1955. [Placed in the Library. See No. T.649/58]

### ESTIMATES COMMITTEE

#### SIXTH AND SEVENTH REPORTS

**Shri B. G. Mehta (Gohilwad):** I beg to present the Sixth and Seventh Reports of the Estimates Committee regarding action taken by Government on the recommendations of the Seventeenth and Eighteenth Reports (First Lok Sabha) on 'Operation on Indian Railways' and 'Railways Second Five Year Plan' respectively.

#### STATEMENT RE: ANNUAL REPORTS OF EMPLOYEES' STATE INSURANCE CORPORATION

**The Deputy Minister of Labour (Shri Abid Ali):** Sir, on the 26th March, 1958, when the audited accounts for 1955-56 and the annual report for 1956-57 of the Employees' State Insurance Corporation were placed on the Table of the Lok Sabha, my hon. friend Shri Morarka stated that although under section 36 of the Employees' State Insurance Act it was necessary to place also the budget prepared by the Corporation on the Table of the Sabha, it was never being done. Shri C. R. Pattabhi Raman also raised some objections in this connection. The correct position is as follows:—

As required under Section 36 of the Employees' State Insurance Act read with Rule 31(7) of the Employees' State Insurance (Central) Rules 1950, the budget estimates of the Corporation are placed before the Parliament every year and published in the Official Gazette after the Central Government budgets have been approved by the Parliament. The budget estimates for 1956-57 were placed on the Table of the Lok Sabha on the 10th May, 1956 and published in the Official Gazette on the 9th June. The budget estimates for 1957-58 were placed on the Table of the Sabha on the 12th September, 1957 and published in the Official Gazette on the 19th October. Similarly, the budget estimates for